

**OFFICE OF THE DISTRICT & SESSIONS JUDGE: WEST,
TIS HAZARI COURTS, DELHI**


ORDER

In exercise of the powers conferred upon me under rule 13 (3) of Delegation of Financial Powers Rules 1978, I, the undersigned, being the Head of Department of West District, Tis Hazari Courts, Delhi do hereby authorize **Sh. Virender Kumar Goyal, ASJ-04**, District West, Tis Hazari Courts, Delhi as the ~~"Controlling Officer"~~ in respect of this establishment with immediate effect till further orders, to exercise the power to the extent given as below in respect of the matter relating to the work allotted.

The exercise of these powers will be subject to observance of General Financial Rule-2005, instructions and orders issued on the subject from time to time by the undersigned/Government of NCT of Delhi/Govt. of India etc.

Sl. No.	Nature of Power	Powers delegated to Sh. Virender Kumar Goyal, ASJ-04 West, THC, Delhi
1.	All Contingent Expenditure/Bills (A to Z)	As per rule
2.	(a) Road and Diet Money	Full Powers
	(b) Reimbursement of Conveyance Charges	Rs. 1000/- per month in each case.
3.	Telephone Charges:- (As may be fixed by Govt. from time to time) office telephone.	Full Powers
4.	Long Term Advances (HBA/Computer Advance)	As per rule
5.	Other Expenditure sanction power delegated under FR/SR/CD (MA) Rules. (i) OTA (All Categories of Staff).	Full Powers Subject to norms and limits prescribed by the Govt.
	(ii) Medical Reimbursement claims.	Full Powers as per CS (MA) Rules and approved rate of Delhi Govt. under DGEHS.
	(iii) T.A. /L.T.C. Claims.	Full powers as per T.A./L.T.C. Rules
	(iv) Tuition Fees Claims.	As per rule, subject to guidelines laid down by the Finance department, GNCTD.
	(v) GPF Advance/Withdrawal.	As per rule.
	(vi) Leave Encashment.	As per rule/Notification.

This order shall remain in force till further orders.

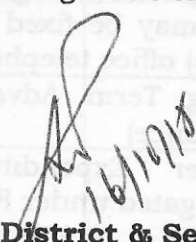

District & Sessions Judge
 (Officiating)
 West District, THC, Delhi

29570-29597
No...../West/THC/2018

Dated...16/10/18.....

Copy forwarded for information and necessary action to:-

1. The Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
2. The Ld. District & Sessions Judge (North, North-West, New Delhi, South, South-East, South-West, East, North-East, Shahdra District).
3. Sh.Virender Kumar Goyal, ASJ-04, Room No. 22, West District, THC, Delhi.
4. All the Head of Office/Drawing & Disbursing Officer, O/o The District Judge (HQs, North, North-West, New Delhi, South, South-East, South-West, East, North-East, Shahdra District).
5. The Administrative Civil Judge, West District, THC, Delhi.
6. Chairman, All the Committees, West District, Tis Hazari Courts, Delhi.
7. PS to Ld. District & Sessions Judge, West, THC, Delhi.
8. The Website Committee, West District, THC, Delhi.
9. The Principal Accounts Officer, Govt. of NCT of Delhi, A-Block, Vikas Bhawan, New Delhi.
10. The Pay & Accounts Officer, Pay & Accounts Office No. VI, Tis Hazari, Delhi.
11. Bank Manager, SBI, Tis Hazari, Delhi (along with Specimen Signature of Controlling Officer, West, THC, Delhi).


District & Sessions Judge
(Officiating)
West District, THC, Delhi